

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
NEW DELHI

OA/TA/RA/CCP No. 319 1990

APPLICANT(S) Vinay Kumar COUNSEL

VERSUS
U.O.I. COUNSEL
RESPONDENT(S)

Date	Office Report	Orders
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23-2-90

Present: Shri N.S. Malik, Counsel for the applicant.

Heard the learned counsel for the applicant on the question of admission. The learned counsel for the applicant frankly ~~stated~~ ^{admitted} that no representation by the applicant to seek the desired relief has been made to the Department concerned.

In view of the above, under the provisions of Section 20 of the Central Administrative Tribunal Act, we feel that it is not opportune time for us to look into the application. The applicant is, therefore, advised to make a representation to the department and thereafter, if he is not satisfied with the decision taken on his representation by the department, he may approach this Tribunal by filing a fresh application.

The OA is disposed of on the above terms.

I.K. Rasgotra
(I.K. Rasgotra)
Member (A) 28/2/90

T.S. Oberoi
(T.S. Oberoi)
Member (J)